

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

Original Application No: 390/98

Date of Decision: 7.10.1999

P.S.Kanawade

Applicant.

Shri S.P.Kulkarni

Advocate for  
Applicant.

Versus

Union of India & Ors.

Respondent(s)

Shri V.S.Masurkar

Advocate for  
Respondent(s)

CORAM:

Hon'ble Shri. D.S.Baweja, Member (A)

Hon'ble Shri.

- (1) To be referred to the Reporter or not?
- (2) Whether it needs to be circulated to other Benches of the Tribunal?
- (3) Library

  
(D.S.BAWEJA)  
MEMBER (A) 

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH, MUMBAI

OA.NO. 390/98

Thursday this the 7th day of October, 1999.

CORAM : Hon'ble Shri D.S.Baweja, Member (A)

Prakash Shankar Kanawade,  
(Casual) Mazdoor,  
S.D.O. Telegraph,  
Kolhapur.

... Applicant

By Advocate Shri S.P.Kulkarni

V/S.

Union of India through

1. Sub-Divisional Officer,  
Telegraphs,  
At P.O. Kolhapur.
2. The General Manager,  
Kolhapur Telecom District,  
At P.O. Kolhapur.
3. The Chief General Manager,  
Telecommunications,  
Maharashtra Circle,  
C.T.O. Building,  
Hutatma Chowk,  
At P.O. Mumbai.
4. The Assistant Director General  
(S.T.N.), Govt. of India,  
Dept. of Telecommunication,  
Ministry of Communications,  
Sanchar Bhawan, 20 Asoka Road,  
New Delhi.

... Respondents

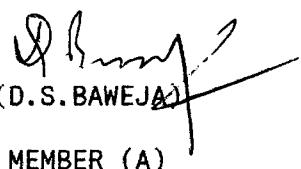
By Advocate Shri V.S.Masurkar

O R D E R (ORAL)

{Per : Shri D.S.Baweja, Member (A)}

The applicant claims that he was engaged as a casual labourer from December, 1985 to May, 1987 and thereafter, his services were retrenched on 21.5.1987 on account of non-availability of work. The present application has been filed by the applicant seeking several reliefs with regard to grant of temporary status and re-engagement etc.

2. Respondents have filed written statement.
3. The applicant has filed rejoinder for the same.
4. Heard the arguments of Shri S.P.Kulkarni, learned counsel for the applicant and Shri V.S.Masurkar, learned counsel for the respondents.
5. The counsel for the applicant at the Bar has stated that he does not claim for the reliefs 8 (a), (c), (d) and (f) and he only makes a prayer that the applicant may be engaged as a casual labourer as and when work is available in the Department as per rules. In view of this submission, the OA. is disposed of by giving a direction to the respondents that they may consider the applicant for engagement as and when work is available subject to his seniority. No order as to costs.

  
(D.S.BAWEJA)  
MEMBER (A)